

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
 PRINCIPAL BENCH  
 NEW DELHI.

OA 506/93

New Delhi this the 5th day of April, 1999.

Hon'ble Smt.Lakshmi Swaminathan, Member(J)  
 Hon'ble Shri R.K.Ahooja, Member (A)

Shri Sukhbir Singh,  
 S/O Sh.Roop Chand,  
 working as LDC in the  
 Department of Prevention of Food  
 Adulteration, ISBT, Kashmere Gate,  
 and resident of Village and P.O.  
 Deepal Pur, Distt.Sonepat(Haryana)

(None for the applicant)

..Applicant

Vs.

1.Lt.Governor of Delhi,  
 National Capital Territory of Delhi,  
 Delhi-54

2.The Secretary(Services),  
 National Capital Territory of Delhi,  
 5,Sham Nath Marg, Delhi-54.

3.The Director(Animal Husbandry),  
 National Capital Territory of Delhi,  
 5,Sham Nath Marg, Delhi-54.

4.The Director,  
 Prevention of Food Adulteration,  
 National Capital Territory of Delhi,  
 A-20, Lawrence Road Industrial Area,  
 Delhi-35.

..Respondents

(None for the respondents )

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Member (J)

We note that applicant was present on 8.3.99 when the case was adjourned for today for hearing. It had also been recorded that no further adjournment would be granted, and in spite of that none has appeared for the applicant or the respondents.

In the above circumstances, it appears that the applicant is not serious to proceed with this case further. Accordingly OA is dismissed for default and non prosecution.

*R.K.Ahooja*  
 (R.K.Ahooja)  
 Member (A)

sk

*Lakshmi Swaminathan*  
 (Smt.Lakshmi Swaminathan)  
 Member(J)